

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes, Sir. The Inspection of the books of accounts and other records of the company has been carried out under section 209A of the Companies Act, 1956.

(b) and (c). The Inspection Report has brought out some irregularities and contraventions of the provisions of the Companies Act. The Report is being processed and necessary action as warranted will be taken.

Investigation against M/s. Insov Auto Limited, Calcutta

54. SHRI SAMAR MUKHERJEE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have investigated any violation of the provisions of Companies Act by M/s. Insov Auto Ltd., Calcutta;

(b) if so, the details; and

(c) action taken by Government thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). An inspection conducted into the affairs of the company under section 209A and a subsequent investigation made under section 237(b) of the Act have brought out the contraventions of sections 76(5), 81, 314, 292, 295 and section 209 of the Companies Act.

(c) Prosecutions have been launched by Registrar of Companies, West Bengal for the contraventions of provisions of the Act referred to in part (b) of the Question. Besides prosecution, the Company Law Board has also taken the following action:—

(i) A copy of the investigation report has been forwarded to

the West Bengal Government for taking necessary action under I.P.C;

(ii) Registrar of Companies, Calcutta has been instructed to initiate necessary action for winding up of the company under section 433/439 of the Act.

(iii) The contraventions of Capital Issue (Control) Act were brought to the notice of Controller of Capital issues for necessary action.

Representation from employees of Coal Mines Authority Limited

55. SHRI SAMAR MUKHERJEE: Will the Minister of ENERGY AND IRRIGATION & COAL be pleased to state:

(a) whether Government have received any representation from the employees of Coal Mines Authority Limited, Calcutta in the month of November, 1979;

(b) if so, salient points of the representation; and

(c) the reaction of Government thereto?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHOUDHURI): (a) Yes, Sir.

(b) The Coal Mines Authority Ltd. Employees Union, in their representation, has raised problems of non-optee employees working under Coal India Ltd. and its subsidiary companies at Calcutta offices. The salient features of their demands are as under:—

(i) Revision of pay scales for staff and sub-staff;